

Notification
Revenue department,
Sachivalaya, Gandhinagar.
Dated the 23rd November, 2020.

Registration ACT, 1908. NO.GHM-2020-121-M-RGN-122020-142(1)-H-1:- The following rules made by the Inspector General of Registration for the State of Gujarat, in exercise of the powers conferred upon him by clause (k) of sub-section (1) of section 69 of the Registration Act, 1908(XVI of 1908) having been approved by the Government of Gujarat in exercise of the powers conferred by sub-section (2) of section 69 of the said Act, are hereby published for general information, namely:-

1. Short title and commencement, -

- (a) These rules may be called "the Gujarat e-payment of Registration Fee and Refund Rules, 2020.
- (b) They shall come into force on the date of their publication in the *Official Gazette*.

2. Definitions. -

(1) In these rules, unless the context otherwise requires, -

- (a) "Act" means the Registration Act, 1908 (XVI of 1908);
- (b) "CIN" means the 'Challan Identification Number' issued through e-payment system on receipt of payment form the customer by the participating bank;
- (c) "Cyber Treasury" means the Government Treasury, as defined in clause (23) of rules 2 of the Gujarat Treasury Rules, 2000.
- (d) "Cyber Treasury Portal" means a system used by the Cyber Treasury for receiving and accounting of Government Revenue;
- (e) "District Registrar" means an officer appointed under section 6 of the Act;
- (f) "GTN" means a 'Government Transaction Number' generated through the system of Cyber Treasury Portal on receipt of payment;
- (g) "e-Challan" means an e-Challan consisting of 'Government Transaction Number (GTN) and 'Challan Identification Number (CIN)' of the bank, disclosing successful payment of Registration Fee in Cyber Treasury, in the name of either of the executing or claiming party to the instrument in the Forms specified in this behalf;

- (h) "Participating Banks" means banks authorized by the Finance Department, Government of Gujarat for providing facility and services of making government payment into the Cyber Treasury, and any bank recognized by the Reserve Bank of India for net banking and NEFT;
 - (i) "Registering officer" means an officer appointed under section 6 of the Act;
 - (j) "Section" means section of the Act.
- (2) Words and expressions used but not defined herein shall have the same meaning as are respectively assigned to them in the Registration Act, 1908 (XVI of 1908) and the Information Technology Act, 2000 (XXI of 2000).

3. Online payment of Registration Fee and other charges. -

The required Registration Fee and the other charges may be paid online in the Cyber Treasury Portal through Gujarat Administrative Process of Registration, Valuation and Indexing (GARVI).

4. Mode of obtaining and using e-Challan. -

- (1) The Registration Fee payer shall obtain e-Challan by paying the required Registration Fee and other charges to the Cyber Treasury through the participating bank online.
- (2) An e-Challan obtained as above shall be used in respect of the instruments which are registered or to be registered under the Act.
- (3) An e-Challan containing the 'Challan Identification Number (CIN)' issued by the participating bank, the 'Government Transaction Number (GTN)' issued by the Government Cyber Treasury and the reconciled data regarding the amount paid relating to it together shall be treated as sole proof of payment of Registration Fee and other charges.

Explanation- No e-Challan shall be treated as a valid proof of payment, unless the details of instrument for which it applies, tally overall with the details provided by the payer while making payment.

- (4) An e-Challan may be obtained prior to presentation of the instrument, provided that the time limit specified in the Act